

(2)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 602 OF 2007.

ALLAHABAD THIS THE 05TH DAY OF JUNE, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. P.K Chatterji, A.M

Dr. V.S. Verma, aged about 53 years, son of Shri Anurag Shankar Verma,
Presently working as Vice-Principal Jawahar Navodaya Vidyalaya, Mahoba.

.....Applicant

(By Advocates: Sri R. Verma/Shri A.D. Singh)

Versus

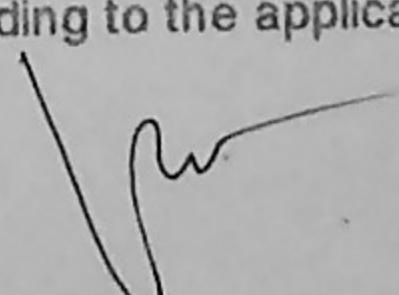
1. Union of India through the Secretary, Ministry of Human Resources Development, New Delhi.
2. The Commissioner, Department of Secondary Education & Higher Education Govt. of India (Under Ministry of H.R.D) A-28, Kailash Colony, New Delhi 110 048.
3. The Joint Commissioner (Personnel), Navodaya Vidyalaya Samiti, - 28, Kailash Colony, New Delhi 110 048.
4. The Deputy Commissioner, Navodaya Vidyalaya Samiti, Lekhraj Panna, 3rd Floor, Sector-2, Vikash Nagar, Lucknow-226 022.
5. The Principal, Jawahar Navodaya Vidyalaya, Mahoba.

.....Respondents

ORDER

By Justice Khem Karan, V.C.

Heard Shri R. Verma, learned counsel for the applicant on this O.A against the impugned orders dated 22.5.2007 and 25.5.2007 by which he has been transferred from Mahoba to Tehri Garhwal (Uttarakhand). Applicant states that his transfer is not in consonance with the transfer policy, as he has just spent 1 year and 4 months here at Mahoba and has already remained posted for sufficient time at Hard Station like Lohit in Arunachal Pradesh. It is also submitted that applicant is above 50 years and according to the Rules regulating such transfers, such an employee will not be posted at Hard place. According to the applicant, Tehri Garhwal is hard station.



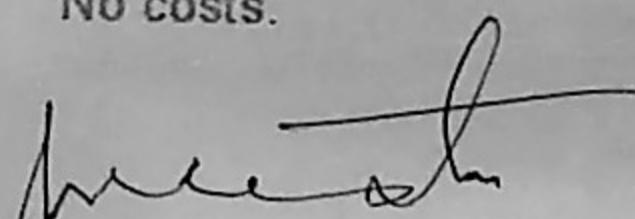
(3)

2. We think ~~in such transfer matters~~, we need not interfere, in the hope that the Authority concerned will consider the points raised by the applicant in his O.A.

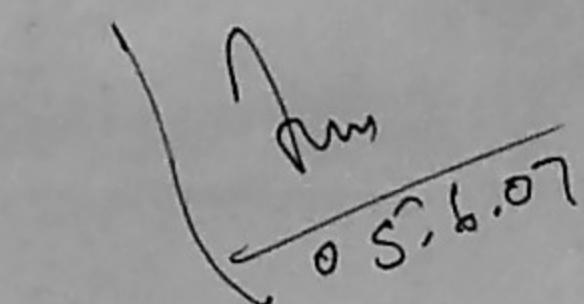
3. We dispose of the O.A with the provision in case, applicant gives self contained representation to the respondent NO.1 together with copy of this O.A., within a period of 7 days from today, it will consider and pass suitable orders, within a period of 10 days thereafter and till then, applicant will not be forced to join at new place. In case, applicant does not give any representation within the specified time, he will not ~~be entitled to~~ give the benefit of this order.

4. Let copy of this order be supplied to counsel for the applicant by tomorrow.

No costs.



Member-A



✓ P.M.
05.6.07

Vice-Chairman

Manish/-